

FIR No. 407/2020
PS Kalyanpuri
State vs. Kuldeep

29.10.2020

Normal functioning of subordinate courts is suspended till 30.11.2020 in light of Covid pandemic.

Ld. PO is on leave today.

Pr :- Ld. APP for the State.


None for the applicant / complainant's wife.

IO is absent.

IO has filed status report as per which investigation is underway and the anticipatory bail application of the accused has been kept pending for 04.11.2020. Efforts are underway to trace the victim / prosecutrix.

Copy of the status report be supplied to the counsel for the applicant / applicant as and when they appear.

Application is disposed off.


(Harshita Mishra)
Link CMM, East District,
KKD Courts, Delhi,
29.10.2020

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Pr :- Ld. APP for the State.

Sh. Mukesh Kumar, Ld. Counsel for the accused.

Accused is in JC.

IO is absent.

Reply of the IO alongwith previous conviction / involvement report of the accused has been received. Same is perused.

Submissions heard. Record perused.

Considering the fact that the recovery has already been effected in the present case; considering the socio economic profile of the accused and the health hazard posed by the Covid-19 pandemic during incarceration, I deem it fit to enlarge the accused on bail on his furnishing bail bonds and surety bonds in the sum of Rs. 15,000/-, subject to the condition:-


- 1) The accused shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts or the case, so as to dissuade him / her to disclose such facts to the court or to any other legal authority;
- 2) He shall remain present before the court on the dates fixed for hearing of the case;
- 3) He shall appear before the IO as and when called upon to do so;

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- 4) He shall not leave the country without prior permission / intimation of the court; and
- 5) The accused shall apprise the IO about any change of his address / contact number at the earliest.

Application is disposed off in the above said terms.

Copy of this order be given dasti to counsel for the applicant / accused and be also sent via email / WhatsApp to the IO concerned and to the Jail Superintendent concerned for necessary compliance.


(Harshita Mishra)
Link CMM, East District,
KKD Courts, Delhi,
29.10.2020

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Ld. PO is on leave today.

Pr :- Ld. APP for the State.

None for the accused.


IO is absent.

Reply of IO to bail application has been received. As per the same, the accused has already been granted bail by the Jail Duty MM Sh. Anurag Dass, vide order dated 03.07.2020. Copy of the said order is also annexed with the reply of the IO.

The said order is perused. As per the same, the accused was admitted to bail on furnishing bail bonds in the sum of Rs. 10,000/- with one surety in the like amount subject to certain conditions.

There was no need of a fresh bail application in the present case. It is very surprising that LAC Pradeep Kumar Kasana has filed a fresh bail application, even though his earlier bail application had already been allowed in the present case.

Application is disposed off.


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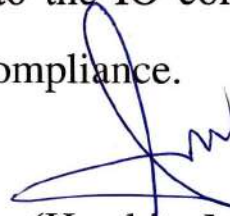
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- 4) He shall not leave the country without prior permission / intimation of the court; and
- 5) The accused shall apprise the IO about any change of his address / contact number at the earliest.

Application is disposed off in the above said terms.

Copy of this order be given dasti to counsel for the applicant / accused and be also sent via email / WhatsApp to the IO concerned and to the Jail Superintendent concerned for necessary compliance.



(Harshita Mishra)


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2.

1. IO is directed to release the vehicle to applicant/ registered owner after preparing a detailed panchnama, taking photographs of the vehicle and valuation report.
2. The photographs of the vehicle should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.
3. IO is directed to get the valuation of the vehicle in question done and the applicant is directed to furnish security-cum-indemnity bond of the like amount before the IO.
4. IO is also directed to verify the address of the applicant/ registered owner of the vehicle in question.

A copy of this order be given dasti to the applicant.

Application stands disposed off.


(Harshita Mishra)
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29.10.2020